

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 316/TL/2024**

**Coram:  
Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member**

**Date of Order: 14<sup>th</sup> February, 2025**

**In the matter of**

Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Rajasthan IV A Power Transmission Limited.

**And**

**In the matter of**

**Rajasthan IV A Power Transmission Limited,  
(a 100% wholly owned subsidiary of Apraava Energy Private Limited),  
T-15A, Third Floor, Salcon Rasvilas,  
Saket, New Delhi, 110017, India.**

**Address for correspondence:**

7<sup>th</sup> Floor, FULCRUM,  
Sahar Road, Andheri (East).

...Petitioner

**Vs**

**1. Central Transmission Utility of India Limited,**

First Floor, Saudamini,  
Plot No. 2, Sector-29,  
Gurugram-122001, Haryana.

**2. REC Power Development and Consulting Limited,**

D Block, REC Headquarter,  
Plot No. 1-4, Sector- 29,  
Gurugram-122001, Haryana.

**3. BSES Rajdhani Power Limited,**

PMG Office, 2<sup>nd</sup> Floor B-Block,  
Nehru Place-110019, New Delhi.

**4. Chandigarh Electricity Department,**

UT-Chandigarh, Div-11, Opposite Transport Nagar,  
Industrial Area Phase - I, Chandigarh.

**5. BSES Yamuna Power Limited,**

Shakti Kiran Building, Second Floor,  
Karkardooma-110032, New Delhi.

**6. New Delhi Municipal Council,**  
AAO (Commercial), 19<sup>th</sup> Floor, NDMC,  
Palika Kendra,  
Sansad Marg-110001, New Delhi.

**7. Tata Power Delhi Distribution Limited,**  
Power Management Group, Technology Centre,  
Near PP-3 Grid Sub Station, Opp. PP Jewellers,  
Netaji Shubhash Place,  
Pitampura-110034, New Delhi.

**8. Himachal Pradesh State Electricity Board,**  
PR&ALDC, HPSEB Ltd, 132 Kv S/S Tutu,  
Shimla-171011, Himachal Pradesh.

**9. Haryana Power Purchase Centre,**  
Shakti Bhawan, Energy Exchange,  
Panchkula, Haryana.

**10. Power Development Department, Jammu,**  
Jammu SLDC Building, 1st Floor, Gladni,  
Power House Narwal, JAMMU, J&K.

**11. Punjab State Power Corporation Limited,**  
Shed No. T-1A, Thermal Designs,  
Patiala-147001, Punjab.

**12. HVDC Dadri, POWERGRID,**  
POWERGRID B-9, Qutub Institutional Area,  
Katwaria Sarai-110016, New Delhi.

**13. HVDC Rihand, POWERGRID,**  
POWERGRID B-9, Qutub Institutional Area,  
Katwaria Sarai-110016, New Delhi.

**14. Ajmer Vidyut Vitran Nigam Limited,**  
Rajasthan Urja Vikas Nigam Limited,  
132 KV, Sub- Station Building,  
Calgiri Road Malviya Nagar,  
Jaipur-302017, Rajasthan.

**15. Jodhpur Vidyut Vitran Nigam Limited,**  
Rajasthan Urja Vikas Nigam Limited,  
132 KV, Sub- Station Building,  
Calgiri Road Malviya Nagar,  
Jaipur-302017, Rajasthan.

**16. Jaipur Vidyut Vitran Nigam Limited,**  
Rajasthan Urja Vikas Nigam Limited,  
132 KV, Sub- Station Building,

Calgiri Road Malviya Nagar,  
Jaipur-302017, Rajasthan.

**17. North Central Railway,**  
DRM Office,  
Nawab Yusuf Road-211011.

**18. Uttarakhand Power Corporation Limited,**  
Urja Bhjawan, Kanwali Road,  
Dehradun-248001, Uttarakhand.

**19. Uttar Pradesh Power Corporation Limited,**  
Fund Management, Shakti Bhawan,  
14 Ashok Marg,  
Lucknow- 226001.

**20. AD Hydro Power Limited,**  
Bhilwara Towers, A-12,  
Sector-1, Noida-201301.

**21. GMR Kamalanga Energy Limited,**  
25/1 Skip House, 25/1 Skip House,  
Museum Road, Bangalore-560025.

**22. MB Power (Madhya Pradesh) Limited,**  
239, Okhla Industrial Estate,  
Phase -III, New Delhi-110020.

**23. HVDC Agra, POWERGRID,**  
POWERGRID B-9, Qutub Institutional Area,  
Katwaria Sarai-110016, New Delhi.

**24. HVDC Balia, POWERGRID,**  
POWERGRID B-9, Qutub Institutional Area,  
Katwaria Sarai-110016, New Delhi.

**25. HVDC Bhiwadi, POWERGRID,**  
POWERGRID B-9, Qutub Institutional Area,  
Katwaria Sarai-110016, New Delhi.

**26. HVDC Kurukshetra, POWERGRID,**  
POWERGRID B-9, Qutub Institutional Area,  
Katwaria Sarai-110016, New Delhi.

**27. Northern Indian Railway,**  
Sr. DEE, TRD, Delhi Division,  
Central Delhi.

**28. Noida Power Company Limited,**  
Electric Sub Station Knowledge Park IV,

Greater Noida-201310.

**29. Northern Railways,**  
Sr. DEE/ TRD, DRM Office,  
Hazratgan, Lucknow-226001.

**30. Acme Cleantech Solutions Private Limited,**  
Plot No. 152, Sector-44,  
Gurugram-122002, Haryana.

**31. Teq Green Power XV Private Limited,**  
8<sup>th</sup> Floor, DLF Square,  
Jacaranda Marg, DLF Phase-2,  
Sector-25, Gurugram-122002, Haryana.

**32. Eden Renewable Cadet Private Limited,**  
Unit No. 236 B & C, First Floor,  
DLF South Court,  
Saket-110017, Delhi.

**33. Enren-I Energy Private Limited,**  
Sixth Floor, Unit No. 3,4 & 5,  
Fountainhead Tower-2, Viman Nagar,  
Phoenix City,  
Pune- 411014, Maharashtra.

**34. Avaada Energy Private Limited,**  
C-11, Sector-65, Gautam Buddha Nagar,  
Noida- 201301, Uttar Pradesh.

**35. Anboto Solar Private Limited,**  
Level 1, Southern Park Building,  
D-2 District Centre Saket-110017, New Delhi.

**36. Gamma Renewables India Project One Private Limited,**  
208, Tower B, Pioneer Urban Square,  
Sector 62, Gurugram-122005, Haryana.

**37. ReNew Sun Power Private Limited,**  
Commercial Block -1, Golf Course Road,  
DLF City, Zone 6, Sector 43,  
Gurgaon-122009, Haryana.

**38. Auxo Sunlight Private Limited,**  
Commercial Block -1, Golf Course Road,  
DLF City, Zone 6, Sector 43,  
Gurgaon-122009, Haryana.

**39. Juniper Green Energy Private Limited,**  
Plot No. 18, 1<sup>st</sup> Floor, Institutional Area,

Sector 32, Gurgaon-122001, Haryana.

**40. AMP Energy Green Private Limited,**  
309, Rectangle One, Behind Sheraton Hotel,  
Saket, New Delhi-110017.

**41. Abu Renewables India Private Limited,**  
14<sup>th</sup> Floor, Tower B,  
Vatika Towers, Suncity, Sector-54,  
Gurgaon-122003, Haryana.

**42. Frugal Energy Private Limited,**  
D59, Sector 63,  
Noida- 201305, Uttar Pradesh.

**43. Seven Renewable Power Private Limited,**  
S 2904, 29<sup>th</sup> Floor, World Trade Centre,  
Brigade Gateway Campus, Karnataka- 560055.

**44. Bhadla Three SKP Green Ventures Private Limited,**  
First floor, B2/18, Gandhi Path, Chitrakoot Scheme,  
Vaishali Nagar, Jaipur-302021, Rajasthan.

**45. TP Saurya Limited,**  
C/o The Tata Power Company Limited,  
Corporate Center A, Sant Tukaram Road,  
Carnac Bunder,  
Mumbai-400009, Maharashtra.

**46. Sourya Manthan Renewable Energy Private Limited,**  
401, D-1, 4<sup>th</sup> Floor, Salcon Rasvillas,  
Saket District Centre,  
Saket, Delhi-110017.

**47. Proteus Energy Private Limited,**  
9<sup>th</sup> Floor, My Home Twitza, Plot No.30/A,  
TSIIC Hyderabad Knowledge City,  
Raidurg Hyderabad-500081, Telangana.

**48. Acme Cleantech Solutions Private Limited,**  
Plot No. 152, Sector-44,  
Gurugram-122002, Haryana.

**49. Avaada RJBikaner Private Limited,**  
C-11, Sector-65, Gautam Buddha Nagar,  
Noida-201301, Uttar Pradesh.

**50. Juniper Green Cosmic Private Limited,**  
Plot No. 18, 1<sup>st</sup> Floor, Institutional Area,  
Sector 32, Gurugram- 122001, Haryana.

**51. MRS Buildvision Private Limited,**  
306A, D-2, Southern Park, Saket District Centre,  
Saket, New Delhi-110017.

**52. Sunbreeze Renewables Nine Private Limited,**  
Office No 520, P-5 Floor, Urbtech Building Park,  
Sector-153, Noida,  
Gautam Buddha Nagar–201301, Uttar Pradesh.

**53. Sunsure Solarpark RJ One Private Limited,**  
1101A-1107, 11<sup>th</sup> Floor,  
BPTP Park Centra Jal Vayu Vihar,  
Sector 30, Gurugram-122001, Haryana.

**54. Sunsure Solarpark Fourteen Private Limited,**  
1101A-1107, 11<sup>th</sup> Floor,  
BPTP Park Central Jal Vayu Vihar,  
Sector 30, Gurugram-122001, Haryana.

**55. Saimaa Solar Private Limited,**  
5<sup>th</sup> Floor, North Tower, M3M Tee Point,  
Sector65 Golf Course Extension Road,  
Gurgaon-122018, Haryana.

**56. Serentica Renewables India Private Limited,**  
DLF Cyber Park, 9<sup>th</sup> Floor,  
Udyog Vihar Sector 20,  
Phase 3, Gurugram, Haryana.

**57. Sprng Power Private Limited,**  
Off A -001, Upper Ground, P-5,  
Pentgaon Tower, Magarpatta City  
Hadapsar, Pune–411028, Maharashtra.

**58. Sprng Urja Private Limited,**  
Off A -001, Upper Ground, P-5,  
Pentgaon Tower, Magarpatta City  
Hadapsar, Pune–411028, Maharashtra.

**59. Sprng Akshaya Urja Private Limited,**  
Off A-001, Upper Ground, P-5, Pentgaon Tower,  
Magarpatta City, Hadapsar,  
Pune–411028, Maharashtra.

**60. Sprng Energy Private Limited,**  
Off A -001, Upper Ground, P-5, Pentgaon Tower,  
Magarpatta City, Hadapsar,  
Pune–411028, Maharashtra.

**61. Sprng Pavana Urja Private Limited,**

Off A -001, Upper Ground, P-5,  
Pentgaon Tower, Magarpatta City,  
Hadapsar, Pune-411028, Maharashtra.

**62. Adani Solar Energy AP Three Limited,**  
4<sup>th</sup> Floor, South Wing, Adani Corporate House,  
Shantigram, S G Highway,  
Ahmedabad-382421, Gujarat.

**63. Teq Green Power XV Private Limited,**  
8<sup>th</sup> Floor, DLF Square,  
Jacaranda Marg, DLF Phase-2,  
Sector-25, Gurugram-122002, Haryana.

**64. NTPC Renewable Energy Limited,**  
NETRA Building, E-3,  
Ecotech-II, Udyog Vihar,  
Greater Noida-201306.

**65. Shudh Solar Power Private Limited,**  
Shop No. 303, City Pearl, Opp. Ganguar Hotel,  
M.I. Road, Jaipur-302001, Rajasthan.

**66. Hazel Hybren Private Limited,**  
B-Block, 6th Floor, Embassy 247,  
Vikhroli West, Mumbai-400083, Maharashtra.

**67. Furies Solren Private Limited,**  
B-Block, 6th Floor, Embassy 247,  
Vikhroli West, Mumbai-400083, Maharashtra.

**68. Solarcraft Power India 4 Private Limited,**  
First Floor, Rishabh IPEX Mall,  
IP Extension Patparganj, Delhi-110092.

**69. AM Green Energy Private Limited,**  
MyHome Twitza, 5<sup>th</sup> Floor, Plot No. 30/A,  
Survey No. 83/1 APIIC Knowledge, City of Rai Durg,  
Rangareddy district,  
Hyderabad-500081, Telangana.

**70. Iraax International (Opc) Private Limited,**  
R-3, Tilak Marg, civil Lines,  
Jaipur-302005, Rajasthan.

**71. Clean Max Gamma Private Limited,**  
First Floor, Clean Max Enviro Energy Solutions Private Limited,  
The Peach Tree Complex,  
Sushant Lok Phase I,  
Gurugram-122009, Haryana.

**72. Deshraj Solar Energy Private Limited,**  
Plot no 51 & 51, M-Powered Building,  
Phase IV, Udyog Vihar, Gurgaon.

**73. First Energy Private Limited,**  
Unit No. 601, 6<sup>th</sup> Floor, Cello Platina,  
Fergusson College Road, Shivajinagar,  
Pune- 411005, Maharashtra.

**74. Project Nine Renewable Power Private Limited,**  
S 2904, 29th Floor, World Trade Center,  
Brigade Gateway Campus, #26/1,  
Dr. Rajkumar Road, Malleswaram,  
Rajaji Nagar–560055, Bangalore.

... Respondents

**Parties present:**

Shri Vikas Kumar, RIVEPTL & RIVCPTL  
Ms. Sriya Polepally, RIVAPTL  
Shri Ranjeet S. Rajput, CTUIL  
Shri Akshayvat Kislay, CTUIL

**ORDER**

The Petitioner, Rajasthan IV A Power Transmission Limited (hereinafter referred to as “Petitioner/RIVAPTL”), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “Transmission Licence Regulations”) to establish the Inter-State transmission system for the “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part A” on a Build, Own, Operate, and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

<b>S. No.</b>	<b>Name of Transmission Element</b>	<b>Scheduled COD in months from Effective Date</b>
1.	Establishment of 4x1500 MVA, 765/400 kV and 5x500 MVA, 400/220 kV Fatehgarh-IV (Section-2) Pooling Station along with 2x240 MVAR (765	24 months (21.8.2026)



S. No.	Name of Transmission Element	Scheduled COD in months from Effective Date
	kV) Bus Reactor and 2x125 MVAR (420 kV) Bus Reactor <ul style="list-style-type: none"> <li>• 765/400 kV, 1500 MVA ICT- 4 Nos. (13x500 MVA including one spare unit)</li> <li>• 765 kV ICT bays- 4 Nos.</li> <li>• 240 MVAR, 765 kV Bus Reactor- 2 Nos. (7x80 MVAR including one spare unit)</li> <li>• 765 kV Bus reactor bays-2 Nos.</li> <li>• 765 kV line bays - 4 Nos. [for LILO of Fatehgarh-III - Beawar 765 kV D/c line at Fatehgarh-IV (Section-2) PS]</li> <li>• 400/220 kV, 500 MVA ICT -5 Nos.</li> <li>• 400 kV ICT bays- 9 Nos.</li> <li>• 400 kV line bays - 2 Nos. [For Fatehgarh- IV (Sec-2) - Bhinmal (PG) D/c line]</li> <li>• 125 MVAR, 420 kV Bus Reactor-2 Nos.</li> <li>• 400 kV Bus reactor bays- 2 Nos.</li> <li>• 400 kV Sectionalization bay: 1 set</li> <li>• 220 kV ICT bays- 5 Nos.</li> <li>• 220 kV line bays: 6 Nos. (for RE connectivity)</li> <li>• 220 kV BC (2 Nos.) and 220 kV TBC (2 Nos.)</li> <li>• 220 kV Sectionalization bay: 1 set.</li> </ul>	
2.	Fatehgarh-IV (Section-2) PS – Bhinmal (PG) 400 kV D/c line (Twin HTLS*) along with 50 MVAR switchable line reactor on each ckt at each end. <ul style="list-style-type: none"> <li>• 50 MVAR, 420 kV switchable line reactors at Fatehgarh-IV (Section-2) PS – 2 Nos.</li> <li>• 50 MVAR, 420 kV, switchable line reactors at Bhinmal (PG) – 2 Nos.</li> <li>• Switching equipment for 420 kV, 50 MVAR switchable line reactors at Fatehgarh-IV (Section-2) PS – 2 Nos.</li> <li>• Switching equipment for 420 kV, 50 MVAR switchable line reactors at Bhinmal (PG) – 2 Nos.</li> </ul>	
3.	LILO of both ckts of 765 kV Fatehgarh-III Beawar D/c line at Fatehgarh-IV (Section-2) PS along with 330 MVAR switchable line reactor at Fatehgarh-IV PS end of each ckt of 765 kV Fatehgarh-IV-Beawar D/c line (formed after LILO) <ul style="list-style-type: none"> <li>• 330 MVAR, 765 kV switchable line reactors at Fatehgarh-IV (Section-2) PS – 2 Nos.</li> </ul>	

S. No.	Name of Transmission Element	Scheduled COD in months from Effective Date
	<ul style="list-style-type: none"> <li>Switching equipment for 330 MVAR, 765 kV switchable line reactors at Fatehgarh-IV (Section-2) PS – 2 Nos.</li> <li>110 MVAR (765 kV) spare reactor single phase unit at Fatehgarh-IV (Section-2) PS end – 1 No.</li> </ul>	
4.	2 Nos. of 400 kV line bays at Bhinmal (PG) <ul style="list-style-type: none"> <li>400 kV line bays - 2 Nos.</li> </ul>	

*\*with minimum capacity of 2100 MVA on each circuit at nominal voltage*

*Note:*

- 1. Transmission system for evacuation of about 2 GW RE power from REZ in Rajasthan (20 GW) under Phase-III Part A1 at Fatehgarh-IV (Section-1) is under implementation.*
- 2. Implementation of A, B, C, D, E, F, H1 and H2 packages shall be aligned.*
- 3. Transmission system under Phase-IV (Part 2) is for evacuating 4-5 GW RE potential at Fatehgarh-IV (Section 2), which is utilizing the future provision (approved in 8<sup>th</sup> NCT meeting dated 25.03.22) at Fatehgarh-IV approved under Phase-III scheme.*
- 4. POWERGRID to provide space for 2 Nos. of 400 kV line bays at Bhinmal (PG) along with the space for switchable line reactors without any cost implications.*
- 5. Switchable line reactors to be implemented with NGR bypass arrangement.*
- 6. Implementation timeframe: 24 months from date of SPV acquisition\*.*

*\*(Timeframe of the transmission scheme may be reviewed depending on the survey report)."*

2. Based on the competitive bidding carried out by the REC Power Development & Consultancy Limited (RECPDCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Apraava Energy Private Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 1,845.52 million.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated

7.12.2024, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 7.12.2024 are extracted as under:

*“25. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for construction, operation and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission’s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **18.12.2024**.*

*26. It is noted that the CTUIL has not submitted the information called for vide RoP dated 17.10.2024 despite granting sufficient time. We express our displeasure at the conduct of the CTUIL for non-compliance with our direction. We again direct the CTUIL to file the information called for vide ROP dated 17.10.2024 on or before **14.12.2024** failing which the appropriate action would be taken against the CTUIL in accordance with the law.”*

4. In compliance with the order dated 7.12.2024, CTUIL vide affidavit dated 6.12.2024, after issuance of displeasure by this Commission, has submitted the information called for and has submitted as under:

**i. a. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-A:**

<b>Sr. No.</b>	<b>Elements</b>	<b>Status</b>	<b>Remarks</b>
1	Bhinmal S/s	Existing	
2	Fatehgarh-III- Beawar 765kV D/c line	Under construction as part of Raj. SEZ Ph-III with SCoD as 19.03.2025	

**b. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-B:**

<b>Sr.No.</b>	<b>Elements</b>	<b>Status</b>	<b>Remarks</b>
1	Chittorgarh	Existing	
2	Fatehgarh-IV PS (Sec-II)	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-C with	Mismatch of -1 days

		SCoD as <b>21.08.2026</b>	
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**c. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-C:**

Sr. No.	Elements	Status	Remarks
1	Indore S/s	Existing	

**d. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-D:**

Sr. No.	Elements	Status	Remarks
1	Beawar S/s	Under construction as part of Raj. SEZ Ph-III with SCoD as 19.03.2025	
2	Mandsaur PS	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-C with SCoD as <b>19.08.2026</b>	Mismatch of -3 days

**e. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-E:**

Sr.No.	Elements	Status	Remarks
1	Chittorgarh-Banskantha 765kV D/c line	Existing	
2	Mandsaur PS	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-C with SCoD as <b>19.08.2026</b>	
3	Sirohi PS	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-B with SCoD as <b>22.08.2026</b>	Mismatch of +3 days

**f. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-F:**

Sr.No.	Elements	Status	Remarks
1	Fatehgarh-III PS (Sec-II)	Under construction as part of Raj. SEZ Ph-III with SCoD as 1.2.2025	
2	Sirohi PS	To be established as part of Rajasthan SEZ PH-IV	Mismatch of -77 days

		Part-2 Part-B with SCoD as <b>22.8.2026</b>	
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**g. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-H1 & H2:**

Sr.No.	Elements	Status	Remarks
1	Indore – Bhopal 765kV S/c line	Existing	
	Indore- Itarsi 400kV D/c line	Existing	
	Astha S/s, Shujalpur S/s & Bhopal S/s	Existing	
2	Mandsaur PS	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-C with SCoD as <b>19.08.2026</b>	Mismatch of - 57 days

ii. The Bid Process Coordinators (RECPDCL and PFCCL) have been requested to align the projects. Upon completion of this alignment, the necessary amendments will be carried out in the TSAs. In this regard, copies of relevant email communications have also been placed on the record.

iii. The packages under Phase-IV Part-2 cannot be utilized independently for Renewable Energy (RE) evacuation of granted connectivity. Further, as per the Gazette notification dated 4.9.2023, the implementation of Packages A, B, C, D, E, F, H1, and H2 under Phase-IV Part-2 shall be aligned. The matter was discussed in the meeting chaired by the Secretary (Power) on 2.8.2024, where it was decided that the Bid Process Coordinators (BPCs) should proceed with handing over the Special Purpose Vehicles (SPVs). Additionally, as per the Ministry of Power's minutes of the meeting held on 14.8.2024 to review underbidding projects, it was decided that Packages A, B, C, D, and E should be transferred by 16.8.2024. Considering the bidding process for these packages was completed in May 2024, it was noted that awaiting the completion of other parts (F1, F2, and H1), which were taking considerable time, was not

appropriate. Subsequently, CTUIL, vide email dated 19.8.2024, advised to align all packages (Parts A to E). The matter was revisited during the 22nd meeting of the National Committee on Transmission (NCT) on 23.8.2024, wherein the Central Electricity Authority (CEA) indicated that, as per the TSA conditions, the Regional Load Dispatch Centre (RLDC) could address any minor mismatches at the commissioning stage under the stipulated conditions. After deliberations, the NCT decided that RECPDCL should align its packages (Part-A, C, and E) with Part-B and D packages as of 22.8.2024.

5. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Hindu (English) and Amar Ujala (Hindi) on 10.12.2024. No suggestions/ objections have been received from members of the public in response to the public notice.

**Hearing Dated: 30.12.2024**

6. The matter was called out for the hearing on 30.12.2024. During the course of the hearing, the representative of the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under sub-section (5) of Section 15 of the Act. He prayed to grant the transmission licence.

7. In addition, in response to the specific query of the Commission regarding the mismatch of up to 3 days in the commissioning dates of Parts A to E of Transmission System for Evacuation of Power from Rajasthan REZ Ph IV (Part 2: 5.5 GW), the representative of CTUIL submitted that in the 22<sup>nd</sup> meeting of NCT, it was decided that the BPC, RECPDCL may align the commissioning date of these Packages to 22.8.2024. However, subsequently, it was decided that such minor alignment may be done by CTUIL/RLDC as per Article 6.1.2 of the TSAs. However, in response to the

specific observation of the Commission regarding the alignment of SCOD in the TSAs itself, the representative of CTUIL sought liberty to explore the possibilities of amending the TSA(s) to this effect.

8. Vide Record of Proceedings for the hearing dated 30.12.2024, CTUIL was directed to explore the possibility of amending the TSAs to align the SCOD of all five Packages (A to E) with the concerned/relevant stakeholders and to file an affidavit indicating the outcome thereof within two weeks.

9. In response to the above directions, CTUIL, vide its affidavit dated 10.1.2025, submitted that the matter concerning the alignment of various packages of Rajasthan Ph-IV Part-2 (5.5 GW), namely Part-A, Part-C, and Part-E, with Part-B and Part-D by amending the respective TSAs, was deliberated and agreed upon in the 26<sup>th</sup> NCT meeting held on 6.1.2025. However, the Minutes of the Meeting are yet to be issued. It was further submitted that the TSAs for Part-A, Part-C, and Part-E shall be aligned with Part-B and Part-D, having SCoD as 22.08.2026, in accordance with the final Minutes of the Meeting, while duly considering the Commission's directions and the interests of stakeholders.

**Hearing Dated: 13.1.2025**

10. During the course of the hearing, the representative of the Petitioner mainly reiterated the submissions made in the Petition and submitted that no suggestion or objection has been received till date. In addition, the representative of the Respondent, CTUIL, submitted that in terms of the Record of Proceedings for the hearing dated 30.12.2024, the matter regarding the alignment of various Packages of Rajasthan Ph IV Part 2 (5.5 GW), i.e., Part A, C & E with Part B & D by amending the respective TSAs was discussed and agreed upon in the recent 26<sup>th</sup> NCT meeting held on 6.1.2025.

However, the minutes of the said NCT meeting are awaited, and CTUIL may be permitted to file such minutes after they are issued.

11. Vide Record of Proceedings dated 13.1.2025, CTUIL was directed to file a copy of the minutes of the 26<sup>th</sup> NCT meeting held on 6.1.2025. In response to the above direction, CTUIL vide affidavit dated 31.1.2025 has placed on record the minutes of the 26<sup>th</sup> NCT meeting held on 6.1.2025 as under:

**“Minutes of the 26th meeting of National Committee on Transmission (NCT)”**

*The 26<sup>th</sup> meeting of the National Committee on Transmission (NCT) was held on 6<sup>th</sup> January, 2025 at Bangaram Island, Lakshadweep. List of participants is enclosed at Annexure-I. Agenda wise deliberations are given below:*

**4.5 Alignment of packages of Transmission Schemes**

**4.5.1 Rajasthan Ph-IV Part-2 (5.5 GW) scheme**

*4.5.1.1 Representative from CTUIL stated that in the 22<sup>nd</sup> meeting of NCT, the matter for alignment of Rajasthan Ph-IV Part-2 (5.5 GW) scheme was discussed wherein CTUIL informed that as per the Gazette notification, all the packages of Rajasthan Ph-IV Part- 2 (5.5 GW) scheme packages i.e. Part A, B, C, D, E, F, H1, H2 to be aligned and awarded at same time. The H2 package (RTM) was later decided to be matched with H1 package. CTUIL further mentioned that Part C and Part-E were transferred to the successful bidder on 19.08.2024 (REC), Part-A was transferred to the successful bidder on 21.08.2024 (REC) whereas Part B and Part D were transferred to the successful bidder on 22.08.2024 (PFC). Matter was also discussed in 22<sup>nd</sup> NCT meeting held on 23.08.2024 wherein it was decided that RECPDCL may align its packages i.e. Part-A, C & E to Part-B & D (PFCCL) i.e. 22/08/24. However, above packages were not aligned.*

*4.5.1.2 It was further informed that CERC vide ROP for hearing dated 30/12/24 on TL petitions for above packages asked CTUIL to explore possibilities of amending the TSAs to align the SCOD of all five packages (A to E) with the concerned/relevant stakeholders and file an affidavit indicating outcome thereof within 2 weeks. 4.5.1.3 After deliberations, NCT agreed that the SCOD of Rajasthan Ph-IV Part-2 (5.5 GW) Part-A, C & E (RECPDCL) may be aligned to Part-B & D (PFCCL) i.e. SCOD-22/08/26 by amending the respective TSAs, as mentioned below. Further, the balance packages (Part-F, H1/H2) SCOD will be as per their already signed TSA/schedule.*

*4.5.1.3 After deliberations, NCT agreed that the SCOD of Rajasthan Ph-IV Part-2 (5.5 GW) Part-A, C & E (RECPDCL) may be aligned to Part-B & D (PFCCL) i.e. SCOD-22/08/26 by amending the respective TSAs, as mentioned below. Further, the balance packages (Part-F, H1/H2) SCOD will be as per their already signed TSA/schedule.*



<b>S. No.</b>	<b>Name of Project</b>	<b>Name of successful bidder</b>	<b>SCOD as per present TSA</b>	<b>SCOD as per modified TSA</b>
1	Rajasthan Ph-IV Part-2 Part A	Rajasthan IV A Power transmission Ltd.	21.8.2026	22.8.2026
2	Rajasthan Ph-IV Part-2 Part B	Sirohi Transmission Ltd.	22.8.2026	22.8.2026
3	Rajasthan Ph-IV Part-2 Part C	Rajasthan IV C Power transmission Ltd.	19.8.2026	22.8.2026
4	Rajasthan Ph-IV Part-2 Part D	Beawar-Mandsaur Transmission Ltd.	22.8.2026	22.8.2026
5	Rajasthan Ph-IV Part-2 Part E	Rajasthan IV E Power Transmission Ltd	19.8.2026	22.8.2026
6	Rajasthan Ph-IV Part-2 Part F	Barmer I Transmission Ltd.	7.11.2026	NA
7	Rajasthan Ph-IV Part-2 Part H1	Rajasthan IV H1 Power Transmission Ltd.	15.10.2026	NA

12. As per the above submission of CTUIL, we note that it was agreed during the 26<sup>th</sup> meeting of the NCT held on 6.1.2025 that the SCOD of Rajasthan Ph-IV Part-2 (5.5 GW) Part-A, C & E shall be aligned with the Part-B & D having SCOD 22.8.2026 by amending the respective TSAs. Accordingly, CTUIL is directed to revise the SCoD of the transmission scheme covered under the present Petition, i.e., "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part A" from 21.8.2026 to 22.8.2026 by amending the TSA within a period of 15 days from the issuance of this order. However, the said revision of the SCoD shall be without any additional financial implication to either party, and no claim shall lie against such revision in the SCoD.

13. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

*"(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.*

*(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.*

*(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."*

14. In our order dated 7.12.2024, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 5.9.2024, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, 'Rajasthan IV A Power Transmission Limited,' to establish the Inter-State transmission system for "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part A" on a Build, Own, Operate, and Transfer basis as per the details given in paragraph 1 above.

15. The grant of the transmission licence to the Petitioner (hereinafter referred to as "the licensee") is subject to the fulfilment of the following conditions throughout the period of licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "2024 Transmission Licence Regulations") or any subsequent enactment thereof during the period of subsistence of the licence;

- (c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;
- (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;
- (e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;
- (f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;
- (g) The licensee shall remain bound by the provisions of Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;
- (h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution

licensee or an electricity trader, or generating company, or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such report or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions

of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

16. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

17. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

18. With regard to compliance with Articles 5.1.1 and 5.4 of the TSA, the Petitioner, vide its affidavit dated 27.8.2024, has submitted that it will implement the Project in accordance with the provisions of the TSA.

19. An extract copy of this order be sent to CTUIL, CEA, and BPC for information and necessary action.

20. Petition No. 316/TL/2024 is allowed in terms of the above.

Sd/-  
**(Harish Dudani)**  
Member

sd/-  
**(Ramesh Babu V.)**  
Member

sd/-  
**(Jishnu Barua)**  
Chairperson